

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram: Dr. Pramod Deo, Chairman
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Date of hearing: 31.1.2012

Petition No.5/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Teesta-V power station.

Petition No.6/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Uri power station.

Petition No.7/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Tanakpur power station.

Petition No.8/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Rangit power station.

Petition No.9/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Dhauliganga power station.

Petition No.10/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Lotak power station.

Petition No.11/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Salal power station.

Petition No.12/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Dulhasti power station.

Petition No.16/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Bairasiul power station.

Petition No.17/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Chemera-I power station.

Petition No.18/MP/2012

Subject: Reimbursement of pay revision of NHPC employees, CISF and KV staff for 1.1.2006 to 31.3.2009 in respect of Chemera-II power station.

Petitioner: NHPC Ltd.

Respondents: West Bengal State Electricity Distribution Company Limited and others

Parties present: Shri R.Raina, NHPC
Shri Amrik Singh, NHPC
Shri S.K.Meena, NHPC
Shri C.Vinod, NHPC

Record of Proceedings

Through these petitions, the petitioner, NHPC Limited has prayed for recovery of increase in employee cost, due to and pay revision of CISF, IRBN and KV/DAV staff, as additional expenses under O&M expenses from the respondents as one-time payment in proportion to their capacity charges in the respective years during the tariff period 2004-09, under regulations 12 and 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004.

2. After hearing the representative of the petitioner, NHPC Limited, the Commission directed to admit the petitions and issue notice to all the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondents, if not already done, on or before 10.2.2012. The respondents may file

their reply on affidavit, on or before 17.2.2012, with advance copy to the petitioner. Rejoinder, if any, may be filed by the petitioner latest by 23.2.2012.

4. The petitions shall be listed for hearing on 28.2.2012.

By order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**